

Annexure 7 Name of Corporate Debtor : Viceroy Bangalore Hotels Private Limited Date of Commencement of CIRP : 05 August 2022 (Version 8: updated as on 12 April 2023)															
List of Operational Creditors (Government Dues)															
Sl No.	Details of the claimant		Details of claim received		Amount of claim admitted	Details of claim		Whether related party?	% of voting Share in COC if applicable	Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim under verification	Amount of claim not admitted	Amount in INR	
	Department	Government	Date of receipt	Amount claimed		Nature of claim	Nature of claim								Remarks if any
1	Bengaluru City Customs Commissionerate, Inland Container Depot	Customs, Bengaluru	10 Oct 2022	6,066,363	6,066,363	Customs Duty - 0930011086	-	No	-	-	-	-	-	-	
				3,644,293	3,644,293	Customs Duty - 0930011170	3,644,293	-	-	3,644,293	-	-	-	-	Note 1
				12,074,860	12,074,860	Customs Duty - 0930011229	12,074,860	-	-	12,074,860	-	-	-	-	Note 1
2	Assistant Commissioner of Commercial Taxes LGSTO-20	Commercial Taxes, Bengaluru	09 Nov 2022	9,342,599	7,563,837	GST claim	-	No	-	-	-	-	1,778,762	NA	
Total				31,128,115	29,349,353				-	15,719,153	-	-	1,778,762		

Note 1: Statutory claims admitted on contingent basis - These claims have been received from the Customs department towards import duty saved on EPCG license availed by the Corporate Debtor. On review of information available with the Corporate Debtor, the expiry date for fulfillment of export obligation under EPCG license no. 0930011170 and 0930011229 is 13 May 2023 and 12 Jun 2023, respectively. It is understood that the entire export obligation under the respective licenses is pending to be fulfilled. As such, these claims have currently been admitted on contingent basis as the liability has not crystallised and subsequently upon the date of expiry of the EPCG license or the date of distribution, whichever is earlier, the status of the claim would be re-assessed. Distribution will depend on the crystallisation of liability at that time.